CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD.

OA No.127/2021 with MA No.169/2021

This the 23rd day of August, 2021.

Coram: Hon'ble Shri Jayesh V.Bhairavia, Member (J) Hon'ble Dr. A.K.Dubey, Member (A)

Smt.Paru R. Tiwary
Wife of R. Tiwary
Age about 42 years
Working as Enforcement Officer
Presently under Order of suspension
RO- Rajkot.
Residing at: B/29, Bhakti Tenaments, Nr. Sun Pharma Crossroads
Opp. Jupiter Hospital, Atladra,
Vadodara 390 012. Applicant

(By Advocate: Shri M.S. Trivedi)

VERSUS

Union of India
 Notice to be served through
 The Secretary
 Ministry of Labour & Employment
 Shram Shakti Bhawan, Rafi Marg,
 New Delhi – 110 001.

- 2. The Central PF Commissioner, EPFO Notice to be served through The Commissioner 14, Bhikhaji Kama Palace Bhavishya Nidhi Bhavan, Delhi 110 066.
- 3. The Additional Central Provident Fund Commissioner (HQ) Zonal Office, Bhavishya Nidhi Bhawan, Nr. Income Tax Circle Ashram Road, Ahmeabad 380 014. Respondents

(By Advocate : Shri N.K.Majumdar)

CAT, Ahmedabad Bench

ORDER (ORAL)

Per: Hon'ble Shri J.V. Bhairavia, Member (J)

Counsel for the applicant, Shri M.S.Trivedi on instruction from the applicant, Paru Tiwary submits that grievance of the applicant has been redressed and request to allow the applicant to withdraw this OA.

- **2.** Considering the aforesaid request, we allow the applicant to withdraw this OA.
- **3.** The OA stands dismissed as withdrawn. Pending MA, if any, also stands dismissed as withdrawn. No order as to costs.

(A.K.Dubey) Member (A) (J.V.Bhairavia) Member (J)

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